

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(4) MA 7523/2019 IN C.P.(IB)-3967(MB)/2018

CORAM:

**SHRI M.K. SHRAWAT
MEMBER (J)**

**SHRI CHANDRA BHAN SINGH
Member (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **13.12.2019**

NAME OF THE PARTIES: Reliance Commercial Finance Ltd
V/s
Bharat Bight Bars Pvt Ltd

SECTION: 7, 12A OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representative for the Petitioner is present.
2. MA 3494/2019 is an Application Under Section 12A of the I&B Code, in respect of the proceeding commenced vide an order dated 26.09.2019 through which IRP, Mr. Pankaj Sham Joshi appointed. Annexed with this MA the evidence of settlement of the debt between the Debtor and Creditor and thereupon stated that the sole Financial Creditor has been paid and therefore this application deserves U/s 12A of the I&B Code.
3. It has also been communicated that the Debtor had undertaken to pay the CIRP costs and other Professional fees to the IRP. Since the condition as specified under the Code complied with therefore this application U/s 12A of the I&B Code deserves to be **allowed**.
4. Ordered accordingly. To be consigned on record.

Sd/-

**CHANDRA BHAN SINGH
Member (Technical)**

Sd/-

**M.K. SHRAWAT
Member (Judicial)**

13.12.2019
Jd